

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.120
(IB)-1672(ND)2019
IA/1901/2021

IN THE MATTER OF:

**M/s. Alchemist Assets Reconstruction
Company Limited
Versus**

... **Applicant/Petitioner**

**M/s. Associated Lighting System Private
Limited**

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 28.04.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Ms. Stuti

ORDER

IA/1901/2021: By filing this Application, the RP has prayed for extension of CIRP for further period of 90 days beyond the period of 180 days completed on 19th April, 2021 in accordance with Section 12(3) of IBC, 2016.

Heard, Ld. Counsel appearing for the Applicant and perused the averments made in the Application as well as the Resolution dated 15.03.2021 which is at page 38. The Ld. Counsel appearing for the Applicant submitted that it is approved by 100% voting as approved the extension for 90 days it effects form 19.04.2021.

Considering the submissions and the Resolution dated 15.03.2021 we hereby extend the period of CIRP for 90 days which effects form 19.04.2021.

With this, the present Application stands disposed of.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)